



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar / Jammu)
Notification
Jammu, the 21st December, 2016.

SRO 403 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Chief Prosecuting Officer, Poonch as Special Public Prosecutor in the case titled State Vs Lal Hussain and others involving offences punishable under sections 302/147 RPC, FIR No.14/2011 before the Court of Ld.Prpl. Sessions Judge, Poonch.

By Order of the Government of Jammu and Kashmir.

Sd/-

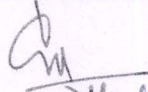
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2014/360-Poonch.

Dated: - 21 - 12 - 2016.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Prpl. Sessions Judge, Poonch.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Chief Prosecuting Officer, Poonch for information and necessary action..
8. Public Prosecutor, Poonch.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).


21/12/2016
(Khursheed Ahmed Bhat)

Assistant Legal Rememberancer,
Department of Law Justice and Parliamentary Affairs.

